

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 421 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

AKHIL ANAND MISHRA

...RESPONDENT

NDOH: 14.05.2024

INDEX

S.NO.	PARTICULARS	PG. NO.
1.	Copy of e-mail dated 09.05.2024, addressed by the Respondent to UPPCB, whereby the compliance report dated 02.02.2024 was re-submitted, along with postal receipts dated 07.05.2024	1-31

RESPONDENT

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi

Dated: 11.05.2024



ALOK KUMAR GUPTA <guptajeemzp@gmail.com>

Akhilanand Mishra Mice Compliance Mirzapur

1 message

ALOK KUMAR GUPTA <guptajeemzp@gmail.com>
To: "rosombhadra@uppcb.in" <rosombhadra@uppcb.in>

Thu, May 9, 2024 at 4:33 PM

2 attachments

 **737 m.pdf**
5945K

 **Jan compliance 732_merged.pdf**
3791K

भारतीय डाक
India
EU321137311IN IVR:6985321137311
SP MIRZAPUR HD <231001>
Counter No:1.07/05/2024.13:10
To:SADSYA SACHIV.LKO
PIN:226010, Gonti Nagar SO
From:AKHILANAND MISHRA.AZAMGARH
Wt:175gms

Amt:47.20(Cash)Tax:7.20
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक
India
EU321137342IN IVR:6985321137342
SP MIRZAPUR HD <231001>
Counter No:1.07/05/2024.13:10
To:RO UP POLLUTI.RBJ
PIN:231216, Robertsgani HO
From:AKHILANAND MISHRA.AZAMGARH
Wt:175gms

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<Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक
India
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SP MIRZAPUR HD <231001>
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To:SADSYA SACHIV.LKO
PIN:226010, Gonti Nagar SO
From:AKHILANAND MISHRA.AZAMGARH
Wt:160gms

Amt:47.20(Cash)Tax:7.20
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक
India
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SP MIRZAPUR HD <231001>
Counter No:1.07/05/2024.13:10
To:RO UP POLLUTI.RBJ
PIN:231216, Robertsgani HO
From:AKHILANAND MISHRA.AZAMGARH
Wt:180gms

Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks. Stay Safe>



ALOK KUMAR GUPTA <guptajeemzp@gmail.com>

Akhilanand mishra Mince Compliance Mirzapur

1 message

ALOK KUMAR GUPTA <guptajeemzp@gmail.com>
To: "ms@uppcb.in" <ms@uppcb.in>

Thu, May 9, 2024 at 4:30 PM

2 attachments

 Jan compliance 732_merged.pdf
3791K

 737 m.pdf
5945K

To

Date:02.02.2024

The Member Secretary U.P. Pollution Control Board,

TC-12 V, Paryavaran, Vibhuti Khand,

Gomti Nagar, Lucknow

Subject: Submission of compliance report (1st July 2023 -30th Dec 2023) for the proposed for the proposed Sand Stone (Building stone Mining) project located at Araji No. 732 (Total Area 1.01 Ha.) located at Village- Bhagautidei, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh.

Dear Sir,

Kindly refer to the proposed Sand Stone (Building stone Mining) project located at Araji No. 732, (Total Area 1.01 Ha.) located at Village- Bhagautidei, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh for EC ref number: 08/Parya/DEAC/Sandstone/MZP/2016

Dated: 15.07.2016.

I am hereby submitting the compliance report of above mentioned project.

Thanking You

Sincerely,

Shri Akhilanand Mishra and Ashish Kumar Tiwari
(Partner)

CC:

1. The Principal Secretary, Directorate of Environment, U.P. Govt., Lucknow
2. Regional Office MOEF and Cc, Kendriya Bhawan, 5th floor, Aliganj, Lucknow (U.P.),
3. District Magistrate, Mirzapur, U.P.
4. Director, Department of Geology & Mining, U.P. Lucknow
5. Regional Officer, House no -162, Uttar Mohal, Robertsganj, Sonbhadra

**COMPLIANCE REPORT OF STIPULATED
SPECIFIC AND GENERAL CONDITIONS IN THE
ENVIRONMENTAL CLEARANCE LETTER**

(EC ref number: 06/Parya/DEAC/Sandstone/MZP/2016)

OF

**BUILDING STONE SAND STONE,
MINING PROJECT**

Arazi No. 732

**Village- Bhagautidei, Tehsil- Chunar,
District- Mirzapur, Uttar Pradesh
(Leased Area 1.01 ha.) (25,000 cum/year)**

Compliance Report (1st July 2023 -30th Dec 2023)

APPLICANT:

Shri Akhilanand Mishra and Ashish Kumar Tiwari

**POINT WISE REPLY OF ENVIRONMENTAL CLEARANCE COMPLIANCE:-
COMPLIANCE OF GENERAL CONDITIONS**

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity change in mining technology modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006 .	It has been noted. If any change will be happened, a prior environment clearance will be taken.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	It has been complied. No changes has been made in calendar plan.
3.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan the Environmental Clearance given by DEIAA will be deemed null & void.	Complied, if any change required by the PP, Prior Environmental Clearance Will Be Taken By The State Government.
4.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO _x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	Noted.
5.	Data on ambient air quality (RSPM, SPM, SO ₂ , NO _x) should be regularly submitted to the Integrated Regional Office, MoEF & CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	Noted
6.	Ambient air quality at the boundary of the mine premises shall conform to the norms Prescribed in MoEF notification no. GSR/826(E) dated 16.11.09	Agreed

7.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.	Regular water sprinkling is also being carried out to prevent generation of dust due to movement of dumpers and other vehicles at haul road. Work for green belt development has also been started
8.	Measures shall be taken for control of noise Levels below 85dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Noise level found to be within limits.
9.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31 st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Noted and complied.
10.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Personnel working in dusty areas are wearing protective respiratory device and they should also provide with adequate training and information on safety and health aspects.
11.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Agreed Special measures have been adopted to protect the nearby settlements from the impacts of mining activities.
12.	The transportation of the materials shall be limited to the day hours' time only.	Agreed and Complied Transportation of materials is limited to day hours' time only
13.	Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Agreed and Provision for the housing of construction laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, etc. is as per the norms of MoEF circular dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site.
14.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Agreed and Complied

15.	The Project Proponent shall inform to the DEIAA, MoEF & CC, GoI, Lucknow and Regional Office State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Ec is already sent to the respective department and it is complied.
16.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.	Noted and will be complied.
17.	The Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	Agreed and Complied
18.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Complied Copy of environmental clearance has been submitted to the Heads of the Local Bodies, Panchayat, and Municipal Bodies
19.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur	Complied.
20.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.	Noted and Complied

21.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection .	Noted.
22.	Concealing factual data or submission of False/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	No factual data has been fabricated and concealed and all the conditions been complied accordingly .

Specific Condition:

Sl. No.	SPECIFIC CONDITIONS	COMPLIANCE
1.	The Environmental clearance will be co-terminus with the mining lease period	Agreed, Validity of EC is co-terminus with validity of current mine plan or current lease period
2.	Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act. 1980 as applicable	Complied.
3.	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule I species. The status of implementation shall be submittal to the DEIAA Mirzapur.	Not applicable as no Schedule-I species were reported at the project site and nearby areas.
4.	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.	Local people are only engaged for working on the project site and are provided relevant training and guidance to perform relevant skills.
5.	A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of Implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.	No such nallah is passing through the lease area but as per approved mining plan safety margin is left as per mining of mineral guideline.
6.	Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school/agricultural fields etc. (if any in the vicinity) shall be raised.	In the vicinity of the project site no sensitive area is found. Project proponent is planting trees as per guidelines to reduce dust emission and air pollution
7.	Blast vibration study shall be carried out and report submitted to the UPPCB/DEIAA.	Blasting is not carried out in mining lease area, we will submitted.

8.	Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained	It is being complied.
9.	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society, Income generating projects/tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme, Company shall provide separate budget for community development activities and income generating This will be in addition to vocational training for individuals imparted to take up self-employment and jobs.	Socio economic measures for the local people have been proposed under the component of the Corporate Environmental Responsibility along with the budgetary allocation have been incorporated in the EIA/EMP Report Proposed project will provide the employment opportunity to the local community hence project will have positive impact on the surrounding local community
10.	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months Annual implementation of the plan and expenditure thereon shall be reported in the Regional Office of the Ministry from time to time	Not applicable as it is a government lease no change in land use has been done.
11.	Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year	It will be complied. Mined out pit will be handed over to the government which will be later used as rain water harvesting pit as per government discretion.
12.	Measures for prevention and control of soil erosion and management of silt mining applicable} shall be undertaken. mineral is of dumps, if generated, against shall be carried out with geo- textile matting or other suitable material, and thick plantations of native trees and shrubs alia) be carried out at the dump slopes. Dumps shall to protected by retaining walls.	No overburden is present on the proposed (as lease and to prevent soil erosion Protection will be confined to areas where erosion present
13.	Waste management plan should be accordance to the approved mining plan. Trenches/garland drains (as applicable} shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested De- silting at regular	It is being complied.

	intervals shall be carried out.	
14.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	Noted
15.	Ground water in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of ground water shall be set up and records maintained.	Noted and compiled.
16.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	For the prevention of fugitive dust emission regular sprinkling of water will be done.
17.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required	Noted and will be complied
18.	Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of	No overburden is present on the proposed lease and to prevent soil erosion mining will be confined to areas where mineral is present.

	approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	
19.	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be baffled. The OD dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue un the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis	No overburden is present on the proposed lease and to prevent soil erosion mining will be confined to areas where mineral is present.
20.	Slope of the mining bench and ultimate pit. limit shall be as per the mining scheme approved by Indian Bureau of Mines/other Competent Authority.	It is being complied.
21.	Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall be form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha The company shall involve local people with the help of self- help group for plantation programme. Details of year wise afforestation programme Including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year	Noted and will be complied
22.	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing well and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre- monsoon (April-May), monsoon (August), post monsoon (November) and winter (January) and the date thus collected shall be regularly on to MoEF Central Ground Water Authority and Regional Director, Central Ground Water Board.	Noted and complied
23.	Adequate air monitoring stations shall be	Agreed and Complied

	installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded as de company's website and also displayed at project site.	
24.	The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.	No waste water will be generated from the project site
25.	Vehicular emissions shall be kept under control and regularly monitored Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.	It is being complied. Covering of material during transportation on trucks to prevent spillage of Building Stone from the trucks. The trucks shall be covered by tarpaulin. Overloading is avoided.
26.	Prior permission from the Competent Authority shall be obtained for extraction of ground water if any.	Not applicable as water is purchased from local vendor
27.	Action plan for implementation with respect to suggestions/improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt within six months (no public hearing is conducted for projects less than 5 ha area of B2 category).	Noted.
28.	A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP 5 years in advance of final mine closure for approval.	Not applicable
29.	Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and	It is being complied. Bins will be placed for collection of solid waste which will be collected

	managed as per Solid Waste Management rules.	by municipal department.
30.	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category).	Noted
31.	Project proponent should maintain a register for information on (a) Quantity of material excavated/collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	It is being complied
32.	In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	Not applicable.
33.	Project does not fall under any buffer zone of no-development as declared/identified under any law.	Not applicable.
34.	33% Green belt development shall be consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gal, DELAA Mirzapur every year.	Approx. 1000 saplings were planted in carried out considering CPCB guidelines gram Samaj land with the consultation of including selection of plant species and in Gram Pradhan.

Annexure- 1
COPY OF E.C. LETTER

Registered

District Level Environment Impact Assessment Authority, Mirzapur**District Magistrate, Mirzapur**

Chairperson of DEIAA

Collectorate, Mirzapur 231001

Phone : 05442 252480, 05442 252340, 05442 257400

Email : mirzapurmfnsoffice@gmail.com

To,
 Shri Akhilanand Mishra
 S/o Shri Ram Sagar Mishra
 Village-Mishrapur, Tehsil-Sagadi,
 District-Ajmagarh U.P.
 & Shri. Ashish Kumar Tiwari
 S/o Shri Ashok Kumar Tiwari
 Village- Katra Raja Himmat Singh
 Tehsil & District-Amethi, U.P.

Ref. No. O Q/Parya/DEAC/Sandstone/MZP/2016

Date: 15-07, 2016

Sub: Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 732
 Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur. (Leased Area-1.01 Hect.)

Dear Sir,

Please refer to your application letter dated 14/10/2015 addressed to the Secretary, SEAC/Director, Directorate of Environment, Lucknow. The committee as per the noting decided that the file is revised and should be considered chronologically as per the date of revision due to original project i.e. Gata/Khasra/Arazi/Project Proponent/Total Area submitted the additional information asked for by the committee for any respective Sand Stone (Building Stone) Mining. For file revision Shri Ashish Kumar Tiwari's acceptance letter to put the case for appraisal in the upcoming SEAC meeting. The committee also directed to to submit the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

According to Ministry of Environment, Forest and Climate Change Notification dated 15th January, 2016 and 20th January, 2016 S.O.190(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the District Level Environment Impact Assessment Authority (DEIAA), for grant of environmental clearance for Category 'B2' Projects for mining of minor minerals, for all the districts in the country (hereinafter referred to as Authority for the districts) and For the purposes of assisting the Authority for the districts, the Central Government hereby constitutes the District Level Expert Appraisal Committee for all the districts of the country (hereinafter referred to as DEAC for the district). After this Notification State Level Expert Appraisal Committee (SEAC) send all records of Shri Ashish Kumar Tiwari's project to Chairman of DEIAA Mirzapur.

A presentation was made by the project proponent alongwith their consultant Environmental Research and Analysis™. The proponent through the documents submitted and presentation made, informed the committee that:

- 1- The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No 732, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur, U.P. (Leased Area-1.01 Hect.).
2. The Project proposal falls under category " B-2" of EIA Notification, 2006 (as amended).
3. The mine lease area located between latitude N Pillar(A)25°03' 23.17" (B) 25°03' 23.14" (C) 25°03' 17.31" (D) 25°03' 17.49", and Longitude E Pillar (A)82°59' 32.89", (B) 82°59' 34.90" (C) 82°59' 34.36" (D) 82°59' 32.30".
4. Mining will be opencast manual mining where as use of jack hammers, drillers are optional.
5. The water requirement will be limited to 5.0KLD and will be provided through bore well to be dug near the leasehold.
6. Mining is proposed for Building Stone, Sand Stone and Quartzite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.

7. The ultimate depth of mining will be restricted to 03 meter (21 meters cumulative depth in the entire lease period).
 8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
 9. The annual production of 25,000M³ /annum Sand Stone is proposed.
 10. The village Bhagautidei has electricity connection while lease area is not connected with electricity, diesel generator will be used for site office and other activities.
 11. The mining is proposed as opencast type and for cleaning the face by blasting will be done.
 12. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
 13. Regarding the project no litigation is pending in any court.
- Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 25/05/2016) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 25,000 M³ / annum Sand Stone from mining lease Area 02.50 acres is valid till lease period alongwith following General and specific Conditions:

A. General Condition:

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
4. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
5. Data on ambient air quality (RSPM, SPM, SO₂, NO₂) should be regularly submitted to the Regional office. MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
7. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
8. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
9. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
10. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
11. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
12. The transportation of the materials shall be limited to day hours time only.
13. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
14. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

15. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
17. The Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
20. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
21. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised. Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
6. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
7. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
8. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
9. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individual imparted to take up self employment and jobs.
10. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby village due to mining activity shall be submitted to the Regional Office of the Ministry within six month. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

11. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
12. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
13. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
14. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
15. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
16. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
17. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
18. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
19. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
20. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
21. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation programme. Details of

year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.

Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.

The waste water from the mine shall be treated to conform to the prescriber standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO, Ministry of Environment & Forests and the State Pollution Control Board.

Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.

6. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

7. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)

28. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.

29. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.

30. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)

31. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.

32. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.

33. Project does not fall under any buffer zone of no-development as declared/identified under any law.

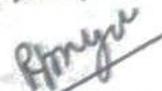
34. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Govt, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

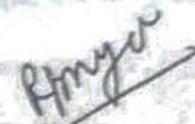
This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.


 (Ratna Priya)
 Member Secretary,
 DEIAA, Mirzapur (U.P.)/
 SDM-Sadar, Mirzapur

No. 22 Pary/DEAC/Sandstone/MZF/2016 Dated: As Above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedkar Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.


 Member Secretary,
 DEIAA, Mirzapur (U.P.)/
 SDM-Sadar, Mirzapur

Photographs of mining site showing compliance of condition of EC

Pillars of Mining Lease area



Board of Mining Lease area

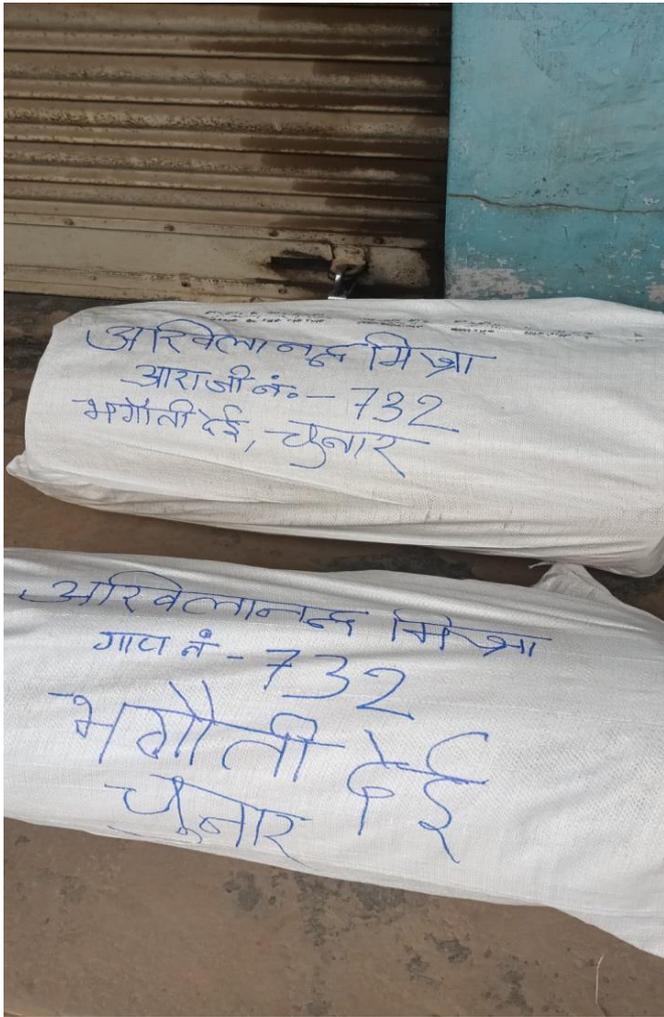


Photographs of Mining Lease area









Mob.: 7275493931

GSTIN- 09GYAPK9671R1ZA **TAX INVOICE**

Sita Ram Bartan Wale

All types of utensils and Pressure Cooker retailer
Basanahi Bazar, Mirzapur- 231001 Date: 28/12/2023

Invoice No.: 448

State Code: 09

Transportation Mode: _____
Vehicle Number: _____
Date of Supply: _____
Place of Supply: _____

GSTIN No.: 09AYMPM1677M1ZM

State: _____ State Code: _____

Details of Receiver
Name: श्री. रामेश्वर सिंह
Address: श्री. गणेश देव कुमर शर्मा, बसनाही बाजार, मिरजापुर-7321737

Sr. No.	Description of Goods	Qty.	Rate	Amount		
				Rs.	P.	
①	शिकल अनाई 2रु.	1,000	105/=	1,05,000	00	
②	शिको 2रु.	1,000	30/=	30,000	00	
Total				1,35,000	00	
Total Invoice Value in Words.....				Add: CGST Rate...%	8,100	00
.....				Add: SGST Rate....%	8,100	00
Bank Details:				Add: IGST Rate.....%	0	
Bank Name : Indian Bank Shivala Mahant				Tax Amount : GST	16,200	00
Bank Account Number : CA 7362120429				Grand Total	1,51,200	00
Bank Branch IFSC : IDIB000M712						

Terms & Conditions:
All Disputes are subject to mirzapur Jurisdiction
E. & O.E.

Received By _____

For : Sita Ram Bartan Wale
Shekhar
Authorised Signatory

GST – 09AYMPM1677M1ZM

MO. 7380647188

ARHILANAND MISHRA AND ASHIS KUMAR TIWARI**VILL-MISHRA PUR, TEHSIL-LATGHAT, AZAMGARH**

DATE – 06/01/2024

सेवा में,

श्रीमान जिलाधिकारी महोदय,

जिला मीरजापुर,

विषय: सी0एस0आर0/ सी0ई0आर0 के मद में खर्च धनराशि के सन्दर्भ में ।

महोदया,

सविनय निवेदन की प्रार्थी अखिलानंद मिश्र प्रोपराइटर, M/S अखिलानंद मिश्र व आशीष कुमार तिवारी के नाम से आवंटित खनन पट्टा ग्राम भगौती देई चुनार, मिर्जापुर में, सी0ई0 आर0 के मद में 135000-00 खर्च करना था जिसको थाली व गिलाम के मद मु० 105000 खर्च और 30,000 रु० खर्च किया जा चुका है। जिसकी कुल धनराशी जी०एस०टी० के साथ 1,51,200 रु० खर्च किया गया है जिसकी जी०एस०टी० बिल का रसीद मलग्न है अतः महोदया से निवेदन है कि उपरोक्त तथ्य ग्रहण करने का कष्ट करे ।

भवदीय

अखिलानंद मिश्र



30/10/2019 UTTAR PRADESH शपथ-पत्र

82AE 813170

समक्ष,

श्रीमान् जिलाधिकारी महोदय

जनपद-मीरजापुर।

1. यह कि शपथग्राही मेसर्स अखिलानन्द मिश्र व आशीष कुमार तिवारी निवासी ग्राम-मिश्रपुर, तहसील-लाटघाट, जिला-आजमगढ़।
2. यह कि शपथग्राही के नाम ग्राम-भगौती देई, तहसील-चुनार, जिला-मीरजापुर में आराजी नं०-732 एरिया 2.50 एकड़ और आराजी नं०-737 एरिया 2.50 एकड़ का खनन पट्टा है।
3. यह कि शपथग्राही ने मा० एन०जी०टी० हरित अधिकरण (N.G.T.) के आदेश के क्रम में खनन पट्टे का सी०टी०ओ० व ई०सी० व लगभग सभी कम्प्लायन्स पूर्ण कर लिया है।
4. इसके अतिरिक्त जो कम्प्लायन्स पूर्ण नहीं हैं शपथग्राही उसको एक माह के अन्दर पूर्ण कर लेगा।
5. यह कि शपथ पत्र के पैरा 1 लगायत 4 में लिखी गयी समस्त बातें पूर्णतया सत्य व सही हैं कोई तथ्य छिपाया नहीं गया है न ही झूठ है। परमेश्वर मेरी मदद करें।

दिनांक-

ह० शपथग्राही

अखिलानन्द मिश्र



